

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.01.2015

OA No. 291/00043/2015

Mr. P.N. Jatti, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondent nos. 3 & 4 may be directed to forward the revision petition dated 22.11.2010 to the Chief Post Master General, Rajasthan Circle, Jaipur and further the Chief Post Master General (respondent no. 2) may be directed to decide the revision petition dated 22.11.2010 expeditiously.

2. In view of the above, in the interest of justice, the respondent nos. 3 & 4 is directed to forward the revision petition of the applicant dated 22.11.2010 to the Chief Post Master General, Rajasthan Circle, Jaipur (Respondent No. 2) and the Respondent No. 2 is directed to decide the said revision petition of the applicant dated 22.11.2010 strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

3. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

4. The applicant is directed to supply a copy of complete paper book of this O.A. to the respondents along with this order.

5. With these observations and directions, the Original Application is disposed of with no order as to costs.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER


(B. V. RAO)
JUDICIAL MEMBER

Kumawat